

Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade, Delhi
(Norms Committee-II)

CORRIGENDUM

Subject: Corrigendum to Minutes of NC-2 Meeting No. **NC/2/MEET/Dec/202324/18** dated **15/01/2024**

In respect of approved cases of **M/s Jindal Saw Limited** at SI.No.7 and SI.No. 8, following correction are made as per written comments of (DPIIT):

In this connection, it is to state that due to oversight, the Advance authorization Nos. as given in the earlier comments was interchanged and therefore, it is being suitably corrected by interchanging the Advance Authorization Nos. for cases at SI.No. 7 & 8 of Norms Committee meeting No **NC/2/MEET/Dec/202324/18** dated **15.01.2024**.

SI.No.	Case No.	File No.	A.A. No. & Date
1.	7 / NC/2/MEET/Dec/202324/18	HQ F.No.: HQRNORM REVIW00000503AM24 RA F.No.: 052304000509 AM15	0510393185 dated 13.02.2015
2.	8 / NC/2/MEET/Dec/202324/18	HQ F.No.: HQRNORM REVIW00000505AM24 RA F.No.: 052304000053 AM16	0510394385 dated 29.05.2015

1. **0510393185:** The firm appeared before the Norms Committee for personal hearing on meeting dated 03.01.2023 and explained their case in detail. In view of the explanations/justification given by them in the NC meeting, for the purpose of redemption, The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) & as per report of study group via mail vide U.O No. P-47014/58/2022-TSW dated 16.01.2024, as under:

- I. Quantity of **import item No. 10** (Top Coat Epoxy Powder) may be allowed as **80 MT.**
- II. Quantity of all other items shall remain unchanged

Sanjay

RA concerned may take suitable consequential action accordingly.

2. **0510394385:** The firm appeared before the Norms Committee for personal hearing on meeting dated 03.01.2023 and explained their case in detail and, for the purpose of redemption, The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/58/2022-TSW dated 16.01.2024, as under:

- I. Quantity of import **item No. 3** (Epoxy Powder) may be allowed as **118.861 MT.**
- II. Quantity of import **item No. 4** (Adhesive Polypropylene PP) may be allowed as **56.352 MT.**
- III. Quantity of all other items shall remain unchanged.

RA concerned may take suitable consequential action accordingly.

This Issues with the approval of Competent Authority.

 31/01/24
संजय कुमार/SANJAY KUMAR
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Deputy Director General of Foreign Trade
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